

(b) the amount allotted to each Ministry;

(c) whether the expenditure on police forces borrowed from other States is to be covered by the above grant; and

(d) the amount to be spent on (i) relief measures (ii) roads and bridges (iii) borrowed police forces and (iv) other heads, if any?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) The Ministry of Home Affairs.

(b) Does not arise.

(c) Yes.

(d) (i) Rs. 21.47 lakhs

(ii) Rs. 96.06 lakhs

(iii) Rs. 37.45 lakhs

(iv) Nil.

Settlers in Andaman Islands

1640. **Shri B. S. Murthy:** Will the Minister of Home Affairs be pleased to state:

(a) the number of persons who were settled in Andaman Islands during 1956-57;

(b) the various parts of India from which they came; and

(c) whether all of them were given the land, money and other facilities?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) 1540 persons (399 families).

(b) West Bengal and Kerala.

(c) Each of these families was given five acres of cleared land and cash grants or loans admissible under the scheme. As regards other facilities, information is being collected and will be laid on the Table of the Lok Sabha as soon as received.

Medical Staff in States Collieries

1641. **Shri H. N. Mukerjee:** Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether his attention has been drawn to the fact that compounders and dressers and the medical staff

generally, in State Collieries are not entitled either to weekly rest or holidays or any compensatory facilities;

(b) whether it is a fact that such deprivation has been sought to be justified on the analogy of medical staff on the railways; and

(c) whether since the transfer of control over such collieries from the railways and the stoppage of existing railway benefits to the employees in the said collieries, the position will be reviewed?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) Yes.

(b) The rules of the State Colliery Hospitals are at present based on the rules of the Railway Hospitals.

(c) The matter is proposed to be reviewed by the National Coal Development Corporation (Private) Ltd., which has taken over the ownership and management of the State Collieries from 1-10-1956.

Kotia Adivasis

1642. **Shri B. C. Prodhan:** Will the Minister of Home Affairs be pleased to state the steps Government have taken for the improvement of the conditions of the Kotia Adivasis living in the hilly parts of Orissa State?

The Deputy Minister of Home Affairs (Shrimati Alva): Welfare schemes have been taken up by the Government of Orissa for their welfare.

Neivell Lignite Project

1643. **Shri Elayaperumal:** Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) how many Scheduled Castes are working in the Lignite Mine at Neivell South Arcot District, Madras State in both Technical and Non-Technical Cadres; and

(b) how many applications were received from the Scheduled Caste candidates for the various posts and how many were selected in the year 1956-57?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) and (b). Necessary information is being collected and will be laid on the Table of the Lok Sabha shortly.

Panchayat Elections in Delhi State

1644. Shri Awasthi: Will the Minister of Home Affairs be pleased to state:

(a) whether Government propose to hold fresh elections to the Panchayats in Delhi State in the near future;

(b) if so, when; and

(c) the reasons for the delay in holding the elections?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) Yes. This will, however, be the first and not a fresh election under the Delhi Panchayat Raj Act, 1955.

(b) and (c). Certain amendments have to be made in the Delhi Panchayat Raj Act, 1955, and the Delhi Land Reforms Act, 1954 so as to bring them into conformity with each other. These amendments are at present under consideration and the elections will be held soon after the Acts have been amended.

Embezzlement of Soldiers' Welfare Fund

1644-A. Dr. Ram Subhag Singh: Will the Minister of Defence be pleased to state:

(a) whether Colonel Limaye, Station Commander of Delhi Area, is

involved in embezzlement of huge amounts of money of Soldiers' Welfare Fund; and

(b) if so, whether any action is being taken against him?

The Deputy Minister of Defence (Shri Raghuramiah): (a) It has been reported to Government that there are reasons to believe that ex-Col. R. H. Limaye, who was adm. Comdt. Delhi, has misappropriated a fairly large sum of money belonging to Regimental Funds, Welfare Funds, the Rampur Fund of the Station Headquarters and the Private Fund account of the Station Staff Officer, Red Fort.

(b) The officer is absconding and his whereabouts are not known since July 1956. The case has been handed over to the civil police and is being investigated by them.

12 hrs.

PAPERS LAID ON THE TABLE

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURANCES ETC.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table a copy of each of the following statements showing the action by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each:—

- (1) Supplementary Statement No. II . . . Second Session, 1957 of Second Lok Sabha.
[See Appendix V, annexure No. 68]
- (2) Supplementary Statement No. III. . . First Session, 1957 of Second Lok Sabha.
[See Appendix V, annexure No. 69]
- (3) Supplementary Statement No. V . . . Fifteenth Session, 1957 of First Lok Sabha.
[See Appendix V, annexure No. 70]
- (4) Supplementary Statement No. VI . . . Fourteenth Session, 1956 of First Lok Sabha.
[See Appendix V, annexure No. 71]
- (5) Supplementary Statement No. XIII . . . Thirteenth Session, 1956 of First Lok Sabha.
[See Appendix V, annexure No. 72.]

AMENDMENT TO MINERAL CONCESSION to lay on the Table under Section 10 of the Mines and Minerals (Regulation and Development) Act, 1948, a

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): I beg copy of each of the following notifi-